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CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.C.P. No.323 of 1994 in O.A. No.351 of 1986

New Delhi, dated the 12th April, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Jeeva Ram Singh Patel, S/o late Shri Babulal, Ex-Sr. Store Keeper of 222, Adv. Base Ordnance Depot, C/o 99, A.P.O. R/o 32/87, Chhipitola, Agra, U.P.

APPLICANT

(None appeared)

VERSUS

- Shri K.A. Nambiar, Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi.
- 2. Lt. Gen. Surendra Verma, Director General of Ordnance Services, Master General of Ordnance Branch, Army Headquarters, New Delhi.
 RESPONDENTS

(By Advocate: Shri H.K. Gangwani)

ORDER (Oral)

appeared

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

applicant even on the second call.

Respondents' counsel Shri Gangwani has stated That the directions given in the judgment dated 27.10.93 in O.A. no.351/86 J.R.S. Patel Vs. UOI & Ors. have been fully complied with and hence

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the C.C.P. does not survive. It is perhaps for this reason that the applicant has not appeared to-day and the applicant was absent on the previous date also i.e. on 18.3.1996. Under the circumstances the C.C.P. is dismissed and the notices against the Respondents are discharged.

2. After the above orders were dictated in the open court but before it could be transcribed Shri Luthra proxy counsel for the applicant's counsel Shri B.B. Chaturvedi appeared and stated that Shri Chaturvedi had instructed him to appeare in the case on his behalf and take an adjournment. Shri Luthra stated that he could not appear when the case was called out as he was busy in the Delhi High Court.

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(Mrs. LAKSHMI SWAMINATHAN)

Member (J)

(S.R. ADIGE)
Member (A)